



The Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2020

Act 16 of 2020

Amendment appended: 1 of 2022

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R.N.I. No. TELMUL/2016/73158
HSE No. 1051/2020-2022

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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 16] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

ACT No. 16 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA
FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

Short title
and
commence-
ment.

[1]

A. 71 (RSN)

(2) It shall be deemed to have come into force with effect from the 1st January, 2020.

Amend-
ment of
Section 9.
Act No. 34
of 2005.

2. In the Telangana Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2),-

(i) in clause (b), after the existing proviso, the following proviso shall be inserted, namely,-

“Provided further that, for the Financial Year 2019-20, additional fiscal deficit of Rs.1435 crore shall be permissible over and above 3.25% of the GSDP as a one-time special dispensation and for the Financial Year 2020-21 additional fiscal deficit of 2% over and above 3% of the GSDP (upto 5% of GSDP) shall be permissible.”;

(ii) in clause (d), for the expression “90 percent”, substitute “200 percent”;

Repeal of
Ordinance
No.3 of
2020.

3. The Telangana Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

R.N.I. No. TELMUL/2016/73158
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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1] HYDERABAD, TUESDAY, MARCH 22, 2022.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 22nd March, 2022 and the said assent is hereby first published on the 22nd March, 2022 in the Telangana Gazette for general information:—

ACT No. 1 OF 2022.

**AN ACT FURTHER TO AMEND THE TELANGANA
FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2022.

**Short
title
and
com-
mence-
ment.**

[1]

A. 149 (RSN)

(2) It shall be deemed to have come into force with effect from the 1st April, 2021.

**Amend-
ment of
Section
9.
(Act No.
34 of
2005)**

2. In the Telangana Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2), in clause (b), after the second proviso thereunder, the following proviso shall be added, namely,-

“Provided also that for the financial years 2021-22 and 2022-23, the Fiscal Deficit shall be contained within the limits prescribed below:-

Financial Year	% of GSDP
2021-22	4%
2022-23	5%

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.